torate they would select for the purposes of elections to the local bodies.

SHRI M. P. BHARGAVA: May I know, Madam, from the hon. Minister whether actually rolls are prepared by one authority or whether there are different authorities for preparing different electoral rolls, the Election Commission for the Parliamentary constituencies and the State Governments for the State Assemblies and the District Boards for the Panchayats and local bodies? What is the position?

SHRI JAGANATH RAO: In every State the Chief Electoral Officer prepares the rolls on behalf of the Election Commission.

SHRI A. B. VAJPAYEE: In view of the fact that large-scale materiacies occur in preparing the electoral rolls for Panchayats may I know whether the Government have considered the desirability of advising the State Governments to have a common electoral roll for the Assemblies as well as for the Panchayats?

SHRI A. K. SEN: 1 do not think it is the business of the Central Government to advise the State Governments as to how to run their Panchayat elections. If the Panchayat elections have revealed any largescale malpractices in the matter of the preparation of electoral rolls, I have no doubt the matter will be taken up by the respective State Government to prevent such malpractices from occurring. As far I know, separate laws are provided for preparation of electoral rolls, for the filing of petitions, for hearing of objections and various other matters, similar to the procedure we follow in preparing our rolls.

Shri A. D. MANI: Madam, the hon. Deputy Minister has said that the Chief Electoral Officer has been vested with the responsibility for the preparation of the State Legislative Assembly rolls and the rolls for Parliament. May I ask him whether the Chief Electoral Officer does not employ the staff of the State Governments, or is any staff of the Election Commission associated with him in regard to the preparation of these electoral rolls?

There have been some cases in the electoral rolls where the names of Ministers of the State Governments and of important members of the Legislative Assembly have been omitted, and therefore I put this question.

Shri JAGANATH RAO: No officer of the Chief Election Commission is associated with the preparation of the electoral rolls. Naturally the State Electoral Officer employs the State officers. Mistakes do occur and when they occur and they are pointed out, they are corrected.

*569. [The questioner (Shri G. K. Kapoor) was absent. For answer, vide cols 3918—21 infra.]

Fixation of Paddy and Rice prices for Orissa

*570. SHRI M. MISRA; Will the Minister of FOOD AND AGRICULTURE be pleased to state:

- (a) whether the maximum and minimum prices for paddy and rice have been fixed by the Central Government for Orissa agriculturists;
 - (b) if so, the details thereof; and
- (c) whether the attention of the Government of India has been drawn to the fact that the agriculturists in the interior do not get the benefits of the legitimate price for their products?

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD AND AGRICULTURE (SHRI D. R. CHAVAN): (a) Maximum prices of paddy have been statutorily fixed. Support prices at assembling points for paddy have also been announced. Maximum wholesale and retail prices of rices have also been statutorily fixed. All the prices have been fixed by Orissa Government in consultation with the Central Government.

- (b) A statement giving the details is laid on the Table of the Sabha.
 - (c) No, Madam.

3889	Oral Insucrs [RAJYA SABHA]				HA]	to Questions 3890			
				STATEMEN	Т				
				RICE					
Name of the places			Name of the variety			Maximum wholesale price of rice per quintal inclusive of cost of gunny and sales tax or purchase tax pay- able upto previous stage		Maximum retail i ríce per kilogram	
				ገ 			Rs.	Ρ.	Paise
Notified area Council areas of Steel Township, Rourkela, Civil Town- ship, Rourkela, Rajganjpur, Bi-				Common	rice	•	63	20	67
				Fine Rice ·			68	3 · 60	72
ramitrapur, Barbil, Joda, Hirakud, Angul, Talcher, Phulbani, Kora- put and Rairangpur			Superfine	II rice	•	73	25	77	
port area of Pradip, and Baliguda town, G. Udaigiri town, and Bisra, Khansbahae, Brajrajnagar, Belpahar, Kirubiru, Bahalda, Gorumahishani, Salaiput, Tikabali, Sunabeda, Machkund, Chitrakunda, Orkel and Balimela, and the area falling within a ten mile belt all along the border of the State				Superfin	e I rice	•	76	00	80
2 Any place other than the places specified above				Common	rice		59	.50	64
				Fine Rice	e		64	75	69
				Superfine	II rice		69	25	74
				Superfine	I rice	•	72	.00	77
				PADDY	<u> </u>				
	Variety					for	naked	grains	quintal at the Centres
							F	Rs. P.	
Com	non Paddy						3	35.00	
	Paddy ·		•				3	37.68	
	fine Paddy II		•				2	10 36	
Super	fine Paddy I						4	2 · 00	

Support prices at assembling points for paddy have been fixed at one rupee per quintal below the maximum prices.

3891

SHRI M MISRA May I ask Madam, whether any minimum piece has been fixed?

SHRI D R CHAVAN That has been mentioned in the Statement

SHRUN SRI RAMA REDDY Ma, I know Madam if the Food Corporation is carrying on its operations purchises, etc there?

SHRID R CHAVAN NO

SHRI M MISRA Madam in the State ment there is no minimum pric 1010-1 tioned

SHRI D R CHAVAN The rommum price is mentioned at the bottom is the producers price or what is called the support price which is one rupee below or less than the maximum price statutorily fixed

SHRI M M DHARIA May we know what are the principles that are adopted while fixing the maximum and min mum prices and whether some care i taken in order to see that the cultivator gets a remunerative price?

SIRL C SUBRAMANIAM hon Members are aware, Madam these prices are fixed on the basis of the recommenda tions of the Jha Committee appointed to make ad hoc recommendations for the purpose of being adopted duting the last season. Just now we have appointed the Agricultural Prices Commission which will go into this matter in creater detail and make recommendations with regard to the coming season

SHRI M M DHARIA How long will 'his Price Commission take in order to bring out its report?

SHRI C SURAMANIAM I am hoping that for the next khariff season before the sowing, it should be possible for us to announce the prices

SUPPLY OF WHEAT FROM USA

571 SHRI SURJIT SINGH ATWAL Will the Minister of FOOD AND AGRICUI-TURL be pleased to state

(a) whether it is a fact that the Gov criment of the United States of America have announced the issuance of a PL 480 authorisation for supply of wheat to the Government of India

to Questions

- (b) if so what is the total tonnage of vh at to be supplied, and
- (c) what are the terms and conditions of the agreement'

Ты DEPUTY MINISTER IN THE MINISTRY OF TOOD AND AGRICUI -HRE (SHRED R CHAY) (a) Yes, Madam under PL 480 agreement of 30th September 1964 as amende 1 on 31 12 (4)

- (b) The agreement provided funds for the import of about 4 million tons of wheat during the period July 1964-June 1965
- (c) The following are the main terms and conditions --
 - (1) The cost of the commodity is payable wholly in rupees
 - (11) Freight for 50 percent of commodity required to be shipped in US flag vessels is payable in rupees at the freight rate applicable to non-US vessels
 - (III) The rupee funds accruing above account are to be used, broadly speaking towards
 - (1) U.S. expenditure in India
 - (b) Loans to the Government of India, for economic development purposes etc

SHRI SURJIT SINGH ATWAL May I know the price of this wheat in America, the total cost for importing into this country and the price at which it is sold to the consumers here?

SUBRAMANIAM Madam. Shri recently we have announced that Rs 48 would be the issue price for the consumer I am sorry I do not have the figures immediately with regard to the actual cost at the port of arrival

GOPIKRISHNA VIJAIVAR-SHRI GIYA In answer to part (c) of the